

MINUTES OF THE MEETING No. 16/09 HELD ON 16.7.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 16/09 meeting of Advance Licensing Committee was held on 16.7.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 15/09 for confirmation and confirmed and adopted the same without any change.

Case No. M-163 NC No. 16/09 Dated 16.7.08	M/s. Johnoson Mathey Chemicals I (P) Ltd. F.N. 01/83/50/ 824/ AM08/DES-IV RLA F.No. 03/94/40/ 1513/AM07 Lic. NO. 0310437181 dt. 23.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that this is a case under para 4.4.2 of Hand Book Procedure. The committee decided to advise the firm to apply for enhancement or file a fresh application in the prescribed form.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-164 NC No. 16/09 Dated 16.7.08	M/s. Johnoson Mathey Catalyst F.N. 01/82/50/ 1465/ AM07/DES-IV RLA F.No. 03/94/40/ 691/AM07 Lic. NO. 0310405020 dt. 19.10.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2007/Ch.III dated 15.7.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst type 490 paste Palladium content = 10% w/w on dry basis	1 kg.	1. Palladium Sponge 2. Charcoal/Carbon Powder	0.100 kg. 0.900 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-165 NC No. 16/09 Dated 16.7.08	M/s. Johnoson Mathey Chemicals F.N. 01/83/50/ 1134/ AM05/DES-IV RLA F.No. 03/24/40/ 1277/AM05 Lic. NO. 0310288573 dt. 27.8.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export product as “Catalyst 32-5” in place of “Catalyst 32-5 containing Zinc Oxide 89.5% Min.” mentioned in the minute of ALC meeting no. 25/05 dt. 20.10.2004. The said amendment is for redemption purpose for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-166 NC No. 16/09	M/s. Johnoson Mathey Catalyst F.N. 01/83/50/ 1015/ AM04/DES-IV
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Dated 16.7.08	RLA F.No. 03/24/40/ 1712/AM04 Lic. NO. 0310239129 dt. 2.12.2003
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..

Case No. M-167 NC No. 16/09 Dated 16.7.08	M/s. Surya International F.N. 01/83/50/ 528/ AM04/DES-IV RLA F.No. 08/24/40/ 121/AM07 Lic. NO. 0810058791 dt. 9.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC(Ch. Div.) present in the meeting and on the basis of verbal comments, the Committee decided to call for Central Excise Certified Data for the export product from the firm. Accordingly the case may be re-listed on 13.8.2008.

Case No. M-168 NC No. 16/09 Dated 16.7.08	M/s. Rossari Biotech F.N. 01/83/50/ 488/ AM08/DES-IV RLA F.No. 03/95/40/ 213/AM07 Lic. NO. 0310431593 dt. 5.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2007/Ch.III dated 15.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Cationic Softeners Magma CS/BKL/WCS/CWS Flakes	1 kg.	1. Fatty Acid Amide (Stearamide)	0.975 kg.

Containing 97.5% of Fatty Acid Amide (Stearic) and 2.5% Emulsifier		2. Emulsifier (Tridecyl Alcohol & C-10 alcohol ethoxylate)	0.025 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-169 NC No. 16/09 Dated 16.7.08	M/s. Rossari Biotech F.N. 01/83/50/ 737/ AM08/DES-IV RLA F.No. 03/95/40/ 268/AM07 Lic. NO. 0310433366 dt. 20.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2007/Ch.III dated 7.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Texlite Auxiliaries – Greenpol DT-15 / DT-15 Extra / DT-15 Ultra containing 40% surfactant	1 kg.	Surfactant (ethoxylates of tridecyl alcohol, Oleyl Cetyl Alcohol, Cetostearyl Alcohol)	0.400 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-170 NC No. 16/09 Dated 16.7.08	M/s. Abhilash Chemicals Pvt. Ltd. F.N. 01/83/50/ 1240/ AM08/DES-IV RLA F.No. 04/24/40/ 217/AM08 Lic. NO. 0410091232 dt. 27.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 16.7.2008 and decided to amend the description of export product as “Abhilash Polyean –R 40” in place of “ Abhilash Polyon ACF/R-40” as mentioned in the minute of ALC meeting no. 39/83 dt. 2.1.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-171 NC No. 16/09 Dated 16.7.08	M/s. Mohini Organics (P) Ltd. F.No.01/83/50/1892/AM07/DES-IV RLA No. 03/95/40/ 1536/AM07 Lic. No. 0310424675 Dt. 28.3.2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to amend the description of export product as “ Glycerol Mono Oleate (Mono Di Glycerides) in place of Glycerol Mono Oleate.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-172 NC No. 16/09 Dated 16.7.08	M/s. Mohini Organics (P) Ltd. F.No.01/83/50/1677/AM08/DES-IV RLA No. 03/95/40/ 846/AM08 Lic. No. 0310452508 Dt. 4.12.2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to amend the description of export product as “ Glycerol Mono Oleate (Mono Di Glycerides) in place of Glycerol Mono Oleate.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-173 NC No. 16/09 Dated 16.7.08	M/s. Orchem Industries Pvt. Ltd. F.N. 01/83/50/ 7/ AM07/DES-IV RLA F.No. 09/24/40/ 512/AM06 Lic. NO. 0910025837 dt. 3.4.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/45/2006/Ch.II dated 1.7.2008 and noted that the firm has not furnished any technical literature in support of norms applied for. So there is no justification for enhancement in the quantity of raw materials. Therefore, the committee decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-174 NC No. 16/09 Dated 16.7.08	M/s. Parijat Agencies, G.K. New Delhi F.N. 01/83/162/ 1016/ AM08/DES-IV RLA F.No. 05/24/40/ 469/AM08 Lic. NO. 0510212853 dt. 30.11.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 1.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Piroxofop – propanyl (Clodinafop – Propargyl) 15% WP (Clodinafop 15% WP)	1 kg.	1. R-Hydroxyphenoxy Propionic Acid 2. 5-Chloro-2,3 difluoropyridine	0.114 kg. 0.094 kg.

		3. Propargyl Chloride	0.055 kg.
		4. Cloquintocet-mexyl	0.038 Kg
		OR	
		4.(a) 2-Heptanol	0.038 kg.
		(b) 2-Chloro 8	0.053 kg.
		Hydroxy quinolin	
		5. Potassium Carbonate	0.193 kg.
		6. Emulsifier Ds-45	
		7. Emulsifier T-77%	0.312 kg.
			0.033 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-175 NC No. 16/09 Dated 16.7.08	M/s. Indokem Ltd., Mumbai F.N. 01/82/50/ 540/ AM05/DES-IV RLA F.No. 03/24/40/ 1894/AM05 Lic. NO. 0310306070 dt. 8.12.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to amend the description of import item at Sr. No. 2 as “1,5 Diamino Anthraquinone” in place of “1- Amino Anthraquinone” mentioned in the minutes of NC meeting No. 43/82 dt. 2.3.2005. There is no change on the quantity.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-176 NC No. 16/09	M/s. A.M.Todd Co. India Pvt. Ltd. F.N. 01/83/50/ 1433/ AM08/DES-IV
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Dated 16.7.08	RLA F.No. 03/94/40/ 770/AM08 Lic. NO. 0310447839 dt. 25.10.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by technical authorities the Committee noted that this is blending of four essential oils and then filtration. The committee decided to approve the case on content basis as under:-

Item of Export	Qty	Item of Import	Qty
Core Mint Oil 5100003 Containing Min. 26.66%(by weight) Natural Peppermint Oil.	1 MT	Natural Peppermint Oil. 5100002	0.2693 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-177 NC No. 16/09 Dated 16.7.08	M/s. Lanxes India (P) Ltd. F.N. 01/83/50/ 523/ AM08/DES-IV RLA F.No. 03/95/40/ 184/AM08 Lic. NO. 0310432274 dt. 11.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments (Note) offered by him the Committee noted that the firm has not furnished authentic technical literature in support of manufacturing process. The committee also noted that the firm is importing platinum catalyst and exporting platinum catalyst and apparently the raw material being imported and the product is to be exported can not be identified. Therefore, the committee is not in a position to fix the norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2008 **MEETING DATE** : 16.07.2008

1	Case No.: 68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

2	Case No.: 155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:30.07.2008

3		17.10.2007	Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel and also decided to issue reminder to M/o Steel. Accordingly the case may be re-listed on 13.8.2008..		

4	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 13.8.2008..			

5	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.7.2008, the Committee decided to call for the following information from the firm as under:- 1. Past production/consumption date of the item of export under reference, duly certified by Central Excise; 2. Calculation Sheet to arrive at the quantity of raw material asked for on the basis of technical specifications of import and export. Accordingly the case may be re-listed on 13.8.2008.			

6	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 13.8.2008..			

7	Case No.:62/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
	HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/94/2007/PC-.III dated 25.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Corocid SLF (301) (containing Epoxy Base and Curing Agent in the ratio of 2:1 by weight)	1 kg.	1. TEGO Aixx 900 (Organo Polysiloxane) 2. Tego Glide B1484 3. BYK –A530 4. BYK-110 5. Amine Hardner (TH7301) 6. Epoxy Resin (YD 515)	0.0021 kg. 0.0014 kg. 0.0070 kg. 0.0014 kg. 0.3505 kg. 0.6384 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

8	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..

9	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

10	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

11	Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995 08.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

12	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

Case No.: 28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status: Case Approved
HQ File :01/83/050/02102/AM08/	RLA File :03/95/040/01083/AM08/	Lic.No/Date:0310460265 06.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/216/08- TSW dated 15.7.2008 and decided to approve this case as under:-

Item of Export	Qty.	Sl. No.	Item of Import	Quantity recommended in MT
Syndet Bar	300 MT	1	Sodium Lauryl Sulphate Needles	81.000
		2	Potassium Chloride	7.500
		3	Fatty Alcohol C 12-18	28.800
		4	Titanium dioxide	0.975
		5	EDTA Tetra Sodium Salt	0.900
		6	Maleic Anhydride	13.200
		7	Sodium Metabisulfite	12.600
		8	Potassium Hydroxide 90%	8.100
		9	Tinopal CBS-X	0.0451
		10	Paraffin Wax 20	18.000
		11	Phosphoric Acid 85%	0.750
		12	Triethanlamine 99%	1.500
		13	Fatty Alcohol C 16-18	29.700
		14	Corn Starch Food Grade	59.400
		15	Magnesium Chloride 6H ₂ O	0.660

		16	Glycerol Monostearate	15.000
		17	Glycerine	0.600
		18	Cetiol HE	0.600
		19	Lactic Acid 90%	0.180
		20	Perfumes & Perfumery Compounds e.g. Dongs 3029, Hawai D 3071 M, Blue Lagoon DS 10124, HAS 93363, Mountain Fresh 206,etc	3.000
		21	Colours	0.150
		22	Additives e.g. Extrapone Coconut Milk, Yugortene, Extrapone Honey Milk, Fruitapone Strawberry, Lemon Extract, etc	1.200
		23	Packing Material e.g. BOPP Film, Gum Tape, Craft Paper, Stiffener Board, Wrappers, etc	As per the Import-Export packaging policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

14	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status :Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 13.8.2008..			

15	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data for the firm.Accordingly the case may be re-listed on 13.8.2008			

16	Case No.:10/12/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Rejected
	HQ File :01/83/050/00351/AM09/	RLA File :09/24/040/00514/AM08/	Lic.No/Date:0910033449 26.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and after detailed discussion the Committee decided to close the case as ITC(HS) of export product given in the application by firm is not correct. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:4/8/83-ALC1/2008	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
	HQ File :01/83/050/00172/AM09/	RLA File :02/24/040/00288/AM08/	Lic.No/Date:0210110855 28.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluoroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)

(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl

0.0306 kg.

diglycol/Diethylene Glycol
Monobutyl/Ether/Hexylene
Glycol/Tripopylene Glycol
Ether/Dipropylene Glycol
Methyl)

0.20 kg.

(iii) Hydrocarbon Surfactant
(Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)

0.07 kg.

(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap

0.0306 kg.

(Perfluoroalkyl
betaine/fluoroalkyl dimethyl
betaine Fluorinated Telomer)
(ii) Antifreeze(Solvent) (Butyl
carbitol/Butyl
diglycol/Diethylene Glycol
Monobutyl/Ether/Hexylene
Glycol/Tripopylene Glycol
Ether/Dipropylene Glycol
Methyl)

0.20 kg.

Fire Fighting Chemical-Foam
Concentrate Alcohol Resistant
Aqueous Film Forming Foam
Concentrate 3% (IFP Unilight
AGFFF Type 3/3)
Containing 3.06% of relevant
Fluorinated Surface Active Agent &
20% of relevant Antifreeze Solvent
& 7% of relevant Hydrocarbon
Surfactant

1 Ltr.

for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 13.8.2008..

20

Case No.:2/12/83-ALC1/2008	Party Name:MARQUE IMPEX	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
HQ File :01/83/050/00343/AM09/	RLA File :29/24/040/00004/AM09/	Lic.No/Date:2910009127 05.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and after detailed discussion decided to approve the case as under:-			
Item of Export	Qty	Item of Import	Qty
Ceramic lamp vases fitted with holder and cord, ceramic flower vases	3600 Number	Ceramic Vases (Pots) of relevant sizes.	3600 Number
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 13.8.2008..			

22	Case No.:4/12/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00345/AM09/	RLA File :05/24/040/00139/AM09/	Lic.No/Date:0510221695 06.06.2008	Defer Date:13.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 13.8.2008..

23	Case No.:8/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00349/AM09/	RLA File :08/24/040/00171/AM08/	Lic.No/Date:0810072417 09.06.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 13.8.2008.			

24	Case No.:9/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00350/AM09/	RLA File :08/24/040/00172/AM08/	Lic.No/Date:0810072418 09.06.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.8.2008..			

25	Case No.:1/16/83-ALC1/2008	Party Name:GLOBE METAL INDS	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Rejected
	HQ File :01/83/050/00502/AM09/	RLA File :29/24/040/00005/AM09/	Lic.No/Date:2910009171 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee discussed the case in detail and noted that consumables are not allowed under Advance Authorisation as per Para 4.1.3 of FTP. Hence the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.:2/16/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00503/AM09/	RLA File :09/24/040/00113/AM09/	Lic.No/Date:0910034477 01.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.8.2008..			

27	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel and also decided to refer to M/o Steel. Accordingly the case may be re-listed on 13.8.2008..			

28	Case No.:4/16/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00505/AM09/	RLA File :07/24/040/00145/AM09/	Lic.No/Date:0710058294 02.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.7.2008, the Committee decided to call for the following information from the firm as under:- 1. Net weight of export and import data. 2. GSM of the Corrugated Board to imported Accordingly the case may be re-listed on 13.6.2008.			

	Case No.:6/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
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29	HQ File :01/83/050/00507/AM09/	RLA File :03/95/040/00098/AM09/	Lic.No/Date:0310477109 02.07.2008	Defer Date:13.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.8.2008				

30	Case No.:7/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
	HQ File :01/83/050/00508/AM09/	RLA File :03/95/040/00096/AM09/	Lic.No/Date:0310477114 02.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2006/Ch.II dated 6.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Lubricating Compound	1 kg.	1) Stearic Acid (Stearic Acid	0.700 kg.
	Containing :		50±10%(Stearic Acid +	
	1) Stearic Acid 70%±2%)		Palmitic acid content 90%	
	2) Impact Modifier(MBS Copolymer		min.)	
	(30%±1%)		2) Impact Modifier(MBS)	0.300 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:8/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
	HQ File :01/83/050/00509/AM09/	RLA File :03/95/040/00097/AM09/	Lic.No/Date:0310477120 02.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/5/2000/Ch.II dated 9.7.2004 and decided to approve this case on repeat			

31 basis as under:-

Item of Export	Qty	Item of Import	Qty
Dibasic Lead Phosphite	1 kg.	Lead Metal	0.822 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:9/16/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:13.08.2008

32 **Decision :** The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.7.2008, the Committee decided to call for the following information from the firm as under:-

1. Percentage pigment and Percentage solid resin content in export and;
2. Material balance between import and export on the basis of Percentage pigment and Percentage solid resin content.

Accordingly the case may be re-listed on 13.8.2008.

Case No.:10/16/83-ALC1/2008	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
HQ File :01/83/050/00511/AM09/	RLA File :03/94/040/00241/AM09/	Lic.No/Date:0310477164 02.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2003/Ch.III dated 27.8.2007 and decided to approve this case on repeat basis as under:-

33	Item of Export	Qty	Item of Import	Qty
	Optical Brightening Agent	1 kg.	1. Cyanuric Chloride	0.0588 kg.

(Fluorescent Brightener 264) (Assay 23%)		2. Diethanolamine 3. 4'4 Diamibno Stilbene Disulfonic Acid	0.0400 kg. 0.0547 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

34	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for twoweeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

35	Case No.:5/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
	HQ File :01/83/050/00506/AM09/	RLA File :03/94/040/01348/AM08/	Lic.No/Date:0310477330 03.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:12/16/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00513/AM09/	RLA File :05/24/040/00225/AM09/	Lic.No/Date:0510223406 04.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for twoweeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.8.2008			

37	Case No.:13/16/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application recieved. Accordingly the case may be re-listed on 13.8.2008			

38	Case No.:15/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00516/AM09/	RLA File :03/94/040/00304/AM09/	Lic.No/Date:0310477449 04.07.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

39	Case No.:14/16/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00515/AM09/	RLA File :10/24/040/00047/AM09/	Lic.No/Date:1010030072 07.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.8.2008..			

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Case No.:16/16/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Approved
HQ File :01/83/050/00517/AM09/	RLA File :08/24/040/00064/AM09/	Lic.No/Date:0810073076 07.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2006/Ch.III dated 17.7.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Red 168 (4,10-Dibromoanthanthrone) Dye Content 95% Min)	1 kg.	1. Naphthostyryl 2. Caustic Soda Flakes 3. Sodium Nitrite 4. Cuprous Chloride 5. Bromine Liquid	1.664 kg. 0.561 kg. 0.708 kg. 1.664 kg. 0.650 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

41	Case No.:17/16/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00518/AM09/	RLA File :03/94/040/00244/AM09/	Lic.No/Date:0310477732 07.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application recieved. Accordingly the case may be re-listed on 13.8.2008			

Case No.:18/16/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL	Meet No/Date:16/83-ALC1/2008	Status:Case
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42		CHEMICALS LTD	16.07.2008	Deferred
	HQ File :01/83/050/00519/AM09/	RLA File :10/24/040/00029/AM09/	Lic.No/Date:1010030123 08.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.8.2008..			

43	Case No.:19/16/83-ALC1/2008	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:16/83-ALC1/2008 16.07.2008	Status:Case Deferred
	HQ File :01/83/050/00520/AM09/	RLA File :03/95/040/00151/AM09/	Lic.No/Date:0310477869 08.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.8.2008			

Date:25.07.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer